

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00783/2016

Jabalpur, this Thursday, the 11th day of April, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER

Rajneesh Meena, S/o Late Lalaram Meena, aged about 30 years,
R/o Lalghati Naya Pura, Gulab Jain Bhawan, Bhopal (M.P) –
462030
-Applicant

(By Advocate – Shri Amardeep Gupta)

V e r s u s

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi – 110001.
2. Chief Post Master General M.P. Circle, Bhopal (MP) – 462012.
3. Sr. Superintendent of Post Offices, Bhopal Division, Bhopal (MP) – 462003
-Respondents

(By Advocate – Shri Pramod Chourasia)

O R D E R (O R A L)

The applicant is aggrieved by his non appointment on compassionate ground.

2. He has made the following submissions in this O.A:
 - 2.1 Father of the applicant late Shri Lalaram Meena was working under the respondents on the post of Postman.
 - 2.2 He left for his heavenly abode on 12.01.2012.

2.3 After the death of his father, mother of the applicant submitted applications dated 08.08.2012 (Annexure A-3) and 26.02.2013 (Annexure A-4) for compassionate appointment to the applicant.

2.4 The respondents, vide their communication dated 01.10.2015 (Annexure A-1) have rejected the claim of the applicant on the ground of limited number of vacancy and availability of more deserving cases.

3. The applicant has, therefore, approached this Tribunal seeking following reliefs:

“8. Relief(s) Sought :

It is therefore, prayed that this Hon’ble Tribunal may kindly be pleased to:

8.(i) Call for the records pertaining to applicant as well as recommended candidates for compassionate appointment for kind perusal of the Hon’ble Tribunal.

8.(ii) Set aside the impugned order dated 1.10.2015 (Annexure A/1).

8.(iii). Direct the respondents to consider the applicant’s case for compassionate appointment as per DOP&T OM dated 26th July 2012 Annexure A/5.

8.(iv). Any other suitable order/direction which this Hon’ble Tribunal deems fit and proper may also be granted to the applicant.”

4. The respondents, in their reply, have submitted that the case of the applicant was considered by the Circle Relaxation

Committee (CRC), keeping in view the guidelines issued in the matter by the DoP&T.

4.1 The Department of Post has issued guidelines dated 20.01.2010 (Annexure R-1), wherein the scheme for compassionate appointment-cum-relative merit points and procedure for selection has been provided. The applicant has secured 35 merit points as per details available at Sr. No.33 of the tabulation statement (Annexure R-2). The vacancies meant for compassionate appointment are restricted to 5% of direct recruitment quota. Accordingly, there were only 11 vacancies in the year 2014, when the case of the applicant was considered. The last candidate recommended for compassionate appointment secured 53 merit points, whereas the applicant got only 35 points and, therefore, his case was not recommended by the CRC.

5. Heard learned counsel for the parties and perused the pleadings available on record.

6. Learned counsel for the applicant submits that case of the applicant has only been considered once, whereas, as per DoP&T guidelines, his case needs to be considered again. This is not disputed by learned counsel for respondents.

7. Accordingly, respondents are directed to consider the case of the applicant for compassionate appointment again, as per the extant guidelines of DoP&T, in their next CRC meeting held for this purpose. The decision, so taken, shall be communicated to the applicant.

8. With the above direction, the O.A is disposed of. No costs.

**(Navin Tandon)
Administrative Member**

am/-